

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 12667/2019

(Arising out of impugned final judgment and order dated 21-02-2018 in MB No. 3223/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

RAJARAM

Respondent(s)

(FOR ADMISSION and I.R. and IA No.74174/2019-CONDONATION OF DELAY IN FILING and IA No.74177/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74179/2019-EXEMPTION FROM FILING O.T.)

Date : 09-05-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Ms. Aishwarya Bhati, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Until further orders, there shall be stay of operation of the impugned judgment and order passed by the High Court.

The petitioners are directed to produce the original file.

Tag with SLP(C) No.29139/2018.

(NARENDRA PRASAD)
COURT MASTER

(JAGDISH CHANDER)
COURT MASTER